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Central Administrative Tribunal, Principal Bench

Contempt Petition No.40 of 2003 in
Original Application No.2254 of 2002

New Delhi, this the 3rd day of March, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member(A)

1. Lakh Chand
2. Prem Chand
3. Raj Kumar
4. Gautam Prakash
5. Ashok Kumar
6. Naresh Kumar
7. Zile Singh
8. Harbir Singh Sejwal
9. Birender Singh
10. Rakesh Kumar
11. Ravinder Kumar
12. Tej Pal
13. Hans Raj
14. Dinesh Chand
15. Suresh Kumar
16. Ram Swaroop
17. Virender Singh
18. Brij Pal Singh
19. Ram Dev Manjhi
20. Hari Om
21. Karam Veer

.... Petitioners

(By Advocate: Shri B. Lall)

Versus

1. Shri S.P. Aggarwal,
Secretary (Medical)
Govt. of N.C.T. of Delhi
Delhi Govt. Sachivalaya,
I.P. Estate,
New Delhi

.... Respondent

(By Advocate: Shri Vijay Pandita)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the respondent states that the speaking order has since been passed and copy has been given to the learned counsel for the petitioners.

2. Learned counsel for the petitioners states that the applicants, if so advised, ~~will~~ take appropriate legal

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recourse in law.

3. Since the direction of this Tribunal has been complied with, the rule is discharged.

V.K. Majotra
(V.K. Majotra)
Member(A)

/dkm/

V.S. Aggarwal
(V.S. Aggarwal)
Chairman